

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 77 of 2021 (SZ)
(through video conference)**

IN THE MATTER OF:

Suo Motu Proceedings initiated based on letter received
From Justice A.V. Ramakrishna Pillai, Former Judge,
High Court of Kerala, Chairman,
State Level Monitoring Committee, Kerala.

....Applicant(s)

Vs.

The Chief Secretary,
Government of Kerala
Thiruvananthapuram & Ors.

...Respondent(s)

**Progress Report submitted by the 8th Respondent, Kalamassery
Municipality, in the above original application as directed by this
Hon'ble Tribunal, on 02.12.2021.**

**M.K. Aboobacker
Counsel for the 8th Respondent**

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Progress Report submitted by the 8th Respondent, Kalamassery Municipality, in the above original application as directed by this Hon'ble Tribunal, on 02.12.2021.

This Hon'ble Tribunal, as per the order dated 21.6.2021, was pleased to direct the local bodies who have been arrayed in the above case to submit respective independent response regarding the manner in which the Solid Waste Management Rules-2016 are being implemented in their respective jurisdiction including the disposal of the waste being generated, collected and dumped in the dumping yards. In response to above direction, the 8th respondent, Kalamassery Municipality has submitted a report before this Hon'ble Tribunal. Thereafter, this Hon'ble Tribunal was pleased to consider the reports submitted by various Local Self Institutions and as per the order dated 2.12.2021, directed to file progress report if any by the respective Local Self Government Institutions. Accordingly, the 8th respondent submits the following progress report.



Jayakumar

JAYAKUMAR P.R.
Municipal Secretary, Grade-III
Kalamassery Municipality
PEN-326771

2. It is submitted that this respondent has not aware of the report submitted by the KSMC Chairman about the dumping yard within the Kalamassery Municipal area. Therefore, this respondent could not include the statement with regards to the report of the Chairman in the report filed earlier.

3. It is submitted that this respondent has received a complaint from K.N. Pradeep, President Environment Protection Samithi alleging storing of building debris and other construction waste within the Municipal area and on the basis of the said complaint, this respondent visited the site and gave notice on 15.9.2021 to stop collection of wastes in that place and remove the same from the site immediately. Accordingly, the above said persons removed all these wastes from the area and now there is no waste at that place.

4. It is submitted that the collection of bio-waste from the houses in the municipal area reached 53% by December 2021 and 59% from the Institutions. Apart from that, for monitoring the collection of waste from the houses, a software system has been introduced as 'My Kalamassery'. The above said website and mobile application are now available in play stores. The Municipality has completed on online enrolment of new persons, remittance of money and monitoring of the collection in all its 42 wards. It also started to install QR code in every houses of the Municipality and in progress. It is also decided to increase the collection units from 17 to 23. Apart from that, 10 Ace vehicles have already purchased and the body building of these vehicles are going on. On pressing into service of these vehicles the Municipality could increase the unit of Haritha Karma Sena further in the existing units.



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5. It is submitted that for removing the non bio-degradable waste including reject an agreement was reached with 'Clean Kerala Company' a Government Agency. It could also remove 478 tons of rejected plastic waste from RRC. Apart from that, the Municipality could sold 14,850 kg. shredded plastic waste for an amount of Rs. 93,750/-. Moreover, the high value plastics available from the solid waste have been segregated and stored for the purpose of selling to the Clean Kerala Company on payment to the Municipality.
6. It is submitted that for removing the bio medical waste from the houses and Institutions, the Municipal Health Committee has decided to cooperate with KEIL and formulated a project for that purpose and to start the project on getting necessary node from the Municipal Committee.
7. It is also reported that for treating the bio waste at the source itself, it has been decided to install Bio Digester Bins in 20 houses of each and every ward in the Municipality. The above project has included in the plan fund and the process of tendering is going on.
8. As per the Construction and Demolition Waste Management Rules 2016, it has been decided to find out and purchase necessary land for collection of the construction waste as directed by the Pollution Control Board. Though initially a land was found for that purpose but, the District Collector did not give a sanction for using the said land for the collection of construction waste as the said land was purchased for other projects. Hence the Municipality has already requested the District Collector to find out another suitable place for that purpose.



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9. It is submitted that this respondent has taken all possible steps within its power to control the bio waste, solid waste and construction waste as stated above. This respondent is committed to eradicate the waste menace which is part and parcel of the urbanization and the modern life to maximum possible and in accordance with the direction of the Pollution Control Board and this Hon'ble Tribunal.

The above report is submitted.

Dated this 18th day of February, 2022.


M.K. Aboobacker
Counsel for the 8th Respondent


Secretary
Kalamassery Municipality
JAYAKUMAR P.R.
Municipal Secretary, Grade-III
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